# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

## O.A./61/00260/2021

### **Alongwith**

### MA No. 61/00261/2021

This the 17<sup>th</sup> day of February, 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Faiz Ahmad Batt, Age 43 years, S/o Gh. Abass Batt, R/o Bijarni Bhagwah, District Doda-182202.
- 2. Riaz Ahmed, Age 44 years, S/o Qudratullah, R/o Bhagwah, District Doda-182202.

	Applicants
(Advocate: Mr Ashwani Sharma)	

#### Versus

- 1. UT of Jammu & Kashmir, through Principal Secretary to Government, Power Development Department, Jammu & Kashmir, Civil Secretariat, Jammu-180001.
- 2. The Managing Director, JPDCL, Jammu-180001.
- 3. The Chief Engineer, JPDCL, Jammu-180016.
- 4. Executive Engineer, ED, Doda-182202.

(Advocate: - Mr. Mr Rajesh Thapa, D.A.G.)

## ORDER [ORAL]

### Hon'ble Mr. Anand Mathur, Member (A):

Heard.

Learned counsel for the applicants submits that the applicant has filed present OA seeking issuance of direction to the respondents to implement the SRO 381 dated 26.08.1981 readwith SRO-211 dated 12.06.1997 alongwith Administrative PDD's letter dated 10.04.2019 and its compliance report dated 28.11.2019. Learned counsel for the applicant submits that the applicants further seek promotion to the rank of Junior Engineer who are appointees as Tech-III of 1998 till date stagnant to their original post of appointment, in the analogy of promotions granted in Public Works Department vide SRO 180 dated 26.05.1997.

- 2. During course of arguments, learned counsel for the applicants submits that the applicants have filed representation dated 07.02.2020 (Annex. A/7) in this regard to the respondents but to no avail and he further submits that the applicants would be satisfied if a direction is given to the respondents to consider and decide the representation of the applicant dated 07.02.2020 (Annex. A/7) by passing a reasoned and speaking order within a stipulated period of time.
- 3. In view of the submissions made by learned counsel for the applicant seeking limited direction, the O.A. is disposed of with a direction to the respondents to consider and decide the representation of the applicants dated 07.02.2020 (Annex. A/7) by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicant,

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within a period of one month from the date of receipt of a certified copy of this order.

- 4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
- 5. M.A. is disposed of accordingly. No order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

ss/-